

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:65  
ANSWERED ON:16.11.2016  
Voting Option by NRIs  
Chudasama Shri Rajeshbhai Naranbhai

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Government has finalised the system to cast vote through voting option by Non-Resident Indian (NRI) voters;
- (b) if so, the details thereof; and
- (c) the time by which is likely to be implemented/notified?

**Answer**

ANSWER

MINISTER OF STATE FOR LAW AND JUSTICE AND ELECTRONICS AND INFORMATION TECHNOLOGY  
(SHRI P.P.CHAUDHARY)

(a) to (c) At present, under the provisions of section 20A of the Representation of the People Act, 1950 read with the Conduct of Election Rules, 1961, NRI voters can cast their vote in person in the constituency where their names are registered. However, based on the recommendation of the Election Commission, a proposal is under consideration of the Government to introduce proxy voting and postal ballot including e-postal ballot system for overseas electors. e-Postal ballot envisages transmission of blank postal ballot paper electronically and thereafter return of the same by post.